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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(COMM) 516/2023, I.A. 3116/2024 & I.A. 10834/2025**  
**ZYDUS HEALTHCARE LIMITED & ORS. ....Plaintiffs**

Through: Mr. Chander M. Lall, Senior Advocate  
with Ms. Aadya Chawla, Ms. Nandini  
Choudhar, Ms. Annanya Mehan & Ms.  
Mrinalini Goyat, Advocates.

versus

**ALDER BIOCHEM PRIVATE LIMITED .....Defendant**

Through: Mr. J. Sai Deepak, Senior Advocate  
with Mr. Ankur Sangal, Mr. Ankit  
Arvind, Mr. Raghu Vinayak Sinha &  
Mr. Shaurya Pandey, Advocates.

**CORAM:**

**HON'BLE MR. JUSTICE TEJAS KARIA**

**ORDER**

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**11.09.2025**

**I.A.No.22551/2025**

1. This is an Application filed by the Plaintiff under Section 151 of the Code of Civil Procedure, 1908 seeking condonation of delay of 13 days in filing Reply on behalf of the Defendant to IA No.10834/2025.
2. For the reasons stated in the Application, the delay of 13 days in filing the Reply is condoned.
3. The Application stands disposed of.

**CS(COMM) 516/2023, I.A. 3116/2024 & I.A. 10834/2025**

4. The Registry is directed to place the Reply on record. The Plaintiffs shall file Rejoinder thereto, if any, within a period of two weeks.
5. List for hearing on 30.10.2025.

**TEJAS KARIA, J**

**SEPTEMBER 11, 2025**

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